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**F. No. 13-03/CESTAT/CPIO-ND/VPP/2018**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

ID No: 13-03/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. DOREV/R/2017/81481 dated 08.01.2018, and our ID No. 13-03/2018, the information received from **Dy. Registrar (Admin)**, CESTAT New Delhi containing 02 pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 4/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

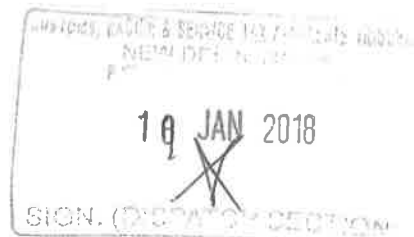
  
CPIO 19-1-18  
CESTAT, New Delhi  
Date: 19.01.2017

To:

Sh. A. Simon Amalraj  
No. 29 Ezhai Mariyamman,  
Koil Street, Muthialpet,  
Panducherry- 605003

Copy to:

Sh. S. Bhowmick,  
U.S. to the Govt. of India,  
Ad.1C(CESTAT)  
Ministry of Finance, Dept. of Revenue,  
North Block, New Delhi-110001



18/1/18

(7)

F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II  
Customs Excise & Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi - 66

Dated: 17.01.2018

I.D. No. 13-03/2018

**Administration Section**

Sub : Information sought under Right to Information Act, 2005

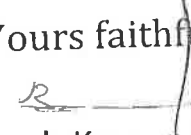
Sir,

With reference to the RTI application No.DOREV/R/2017/81481 dated 08.1.2018 filed by Shri A. Simon Amalraj transferred by CPIO of Ministry of Finance in CPIO I.D. No. 13-03/2018, the point wise reply is as under:

- Reply to (1)(i) & (ii)** Copy of the staff position of CESTAT is enclosed.  
Pages - 01
- Reply to (2) & (3)** Do not pertain to this office.
- Reply to (4)** As Hon'ble Supreme Court order dated 4-01-2010 in SLP No34868/09 reasons or clarifications are not liable to be replied under the RTI Act 2005.  
Copies of the Recruitment Rules can be obtained from the website of this Tribunal cestatnew.gov.in.

Total Pages - 01

Yours faithfully,

  
(Bineesh Kumar K.S.)  
Deputy Registrar (Admn.)

To  
CPIO/A.R., CESTAT, N. Delhi.

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STAFF STRENGTH/AS ON: 01.01.2018

POSITION	SANCTIONED										IN POSITION										VACANCY																				
	DEL	MUM	CHN	KOL	BANG	AHO	HID	GHD	AUH	TOTAL	DEL	MUM	CHN	KOL	BANG	AHO	HID	GHD	AUH	TOTAL	DEL	MUM	CHN	KOL	BANG	AHO	HID	GHD	AUH	TOTAL											
President	1								1		1									1																					
Member	5	8	4	2	2	2	2	2	32	1	3	3	1	1	1	1	1	0	0	2	17	5	5	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1			
Registrar	1								1											1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1			
Deputy Reg	2	1	1	1	1	1	1	1	10		1								0	4	10	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2			
Asst. Reg	6	4	2	1	1	1	1	1	18		0								0	2	10	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2	2			
Asst. Insp	1								1		1								0	1	2	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1		
Asst. Insp	1								1		1								0	1	2	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1		
Accounts C	10								34		6	6	6	6	6	6	6	6	0	11	23	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4		
ST. PWTs	6								18		4	4	4	4	4	4	4	4	0	11	23	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4		
Court Mast	1								1		1								0	1	2	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1		
Accountant	1								1		1								0	1	2	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1		
Lib/Inf/Asst	1								1		1								0	1	2	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
Gen. Taker	1								1		1								0	1	2	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	
Head Clerk	1								1		1								0	1	2	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1
Head Trans	1								1		1								0	1	2	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1
Steno-II	11	10	5	2	2	2	2	2	38		3	3	3	3	3	3	3	3	0	11	23	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	4	
Steno-III	4	2	1	1	1	1	1	1	13		1	1	1	1	1	1	1	1	0	9	18	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3	3
UDC	4	9	5	2	2	2	2	2	40		10	10	10	10	10	10	10	10	0	29	58	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6	6
UDC	16	10	6	3	3	3	3	3	50		10	10	10	10	10	10	10	10	0	42	84	10	10	10	10	10	10	10	10	10	10	10	10	10	10	10	10	10	10	10	10
SCD	2	2	1	1	1	1	1	1	6		1	1	1	1	1	1	1	1	0	4	8	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1
S-Whelier	1								1		1								0	1	2	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1	1
MTS	29	23	10	7	7	7	7	7	104		27	27	27	27	27	27	27	27	0	52	104	27	27	27	27	27	27	27	27	27	27	27	27	27	27	27	27	27	27	27	27
TOTAL	124	88	45	26	26	26	26	26	407		84	51	27	18	18	12	12	34	15	266	511	43	37	23	14	14	12	10	9	9	9	9	9	9	9	9	9	9	9	9	

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**F. No. 13-03/ CESTAT/CPIO-ND/VPP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-03/2018**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. A. Simon Amalraj (No. DOREV/R/2017/81481 dated 08.01.2018) received by transfer from U.S. Ad.1C, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-03/2018** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before **23.01.2018** directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

If the information is not with your section or you, please reply from where it may be retrieved, without delay within 05 days.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

*[Signature]*  
CPIO

CESTAT New Delhi  
Date: 09 .01.2018

For Compliance to:

**1. DR (Admin.)**

Copy to:

1. Sh. A. Simon Amalraj  
No. 29 Ezhai Mariyamman,  
Koil Street, Muthialpet,  
Panducherry- 605003

2. Sh. S. Bhowmick,  
U.S. to the Govt. of India,  
Ad.1C(CESTAT)  
Ministry of Finance, Dept. of Revenue,  
North Block, New Delhi-110001



JD - 13 - 03/2018

Recd  
08/01/18  
(4)

RTI MATTER

F. No. R20011/275/2017-Ad.1C(CESTAT)

Government of India  
Ministry of Finance  
Department of Revenue

\*\*\*

New Delhi, 04<sup>th</sup> January, 2018

To ✓

The CPIO,  
CESTAT, West Block No.2,  
R.K. Puram, New Delhi - 66.

Subject: - Transfer of RTI application u/s 6(3) of the RTI Act - reg.

Sir,

I am to refer to an RTI application dated 10.12.2017 from Sh. A Simon Amalraj, Puducherry. The same is transferred under section 6(3) of the RTI Act for providing the requisite information to the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Yours faithfully,

(S Bhowmick)

Under Secretary to the Government of India/CPIO  
Tele: 2309 5359

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## RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या) :	DOREV/R/2017/81481	Date of Receipt (प्राप्ति की तारीख) :	10/12/2017
Transferred From (से स्थानांतरित):	Department of Personnel & Training on 10/12/2017 With Reference Number : DOP&T/R/2017/55499		
Remarks(टिप्पणी) :	The RTI Application is marked to concerned CPIOs of DoPT and also being transferred under Section 6 (3) to the D/o Rev, SSC to furnish available information if any to applicant on points concerning them		
Type of Receipt (रसीद का प्रकार) :	Electronically Transferred from Other Public Authority	Language of Request (अनुरोध की भाषा) :	English
Name (नाम) :	A SIMON AMALRAJ	Gender (लिंग) :	Male
Address (पता) :	NO 29 EZHAI MARIYAMMAN KOIL STREET, MUTHIALPET, PUDUCHERRY, Pin:605003		
State (राज्य) :	Puducherry	Country (देश) :	India
Phone Number (फोन नंबर) :	+91-7397086639	Mobile Number (मोबाईल नंबर) :	+91-7397086639
Email-ID (ईमेल-आईडी) :	simonraj1020@gmail.com		
Status (स्थिति) (Rural/Urban) :	Urban	Education Status :	Graduate
Requester Letter Number(निवेदक पत्र संख्या) :	Details not provided	Letter Date :	Details not provided
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) :	No	Citizenship Status (नागरिकता)	Indian
Amount Paid (राशि का भुगतान) :	0 (Received by Department of Personnel & Training) (original recipient)	Mode of Payment (भुगतान का प्रकार)	Payment Gateway
Request Pertains to (अनुरोध निम्नलिखित संबंधित है) :	S.Bhomick US(AD.IC)		

19/12  
A 80 (CGSTAT)

Provide the Information related to:

- i. Total Number of Sanctioned posts of Library Information Assistant, Care Taker, Court Master, UDC, Steno Gr.II, and LDC, ✓
- ii. Total Number vacancies related to above mentioned posts as on October, 2017 in the following tribunals,

- a. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, DELHI,
- b. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, CHENNAI,
- c. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, BANGALORE,
- d. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, KOLKATA,
- e. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, ALLA.HABAD,
- f. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, MUMBAI,
- g. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, Ahemdabad,
- h. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, Chandigarh,
- i. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, HYDERABAD

**Information Sought  
(जानकारी मांगी):**

2. What are the steps or directions or guidelines issued by the your department towards the fill up the above said vacant posts by the CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL.

3. Whether CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL had submitted any proposal to your department for fill up above said vacant posts through the Staff Selection Commission Selection posts Examination phase VI advertisement which is going to be release in month of February, 2017.

4. 90% of the recruitment in the CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL had filled up the vacant posts by means deputation Method only. What are the reasons for not following the direct recruitment method for fill up above mentioned posts.

Provide the copies of Recruitment rules issued by your department for the above mentioned posts. ✓

**Original RTI Text (मूल  
आरटीआई पाठ):**

Provide the Information related to:

- i. Total Number of Sanctioned posts of Library Information Assistant, Care Taker, Court Master, UDC, Steno Gr.II, and LDC,



ii. Total Number vacancies related to above mentioned posts as on October, 2017 in the following tribunals,

- a. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, DELHI,
- b. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, CHENNAI,
- c. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, BANGALORE,
- d. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, KOLKATA,
- e. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, ALLA.HABAD,
- f. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, MUMBAI,
- g. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, Ahemdabad,
- h. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, Chandigarh,
- i. CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, HYDERABAD

2. What are the steps or directions or guidelines issued by the your department towards the fill up the above said vacant posts by the CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL.

3. Whether CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL had submitted any proposal to your department for fill up above said vacant posts through the Staff Selection Commission Selection posts Examination phase VI advertisement which is going to be release in month of February,2017.

4. 90% of the recruitment in the CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL had filled up the vacant posts by means deputation Method only. What are the reasons for not following the direct recruitment method for fill up above mentioned posts.

Provide the copies of Recruitment rules issued by your department for the above mentioned posts.

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